



2026:AHC:48127

## HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 3278 of 2026

Smt. Tabassum

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

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|---------------------------|---|-----------------------|
| Counsel for Petitioner(s) | : | Bebi Naz, Suhel Ahmad |
| Counsel for Respondent(s) | : | C.S.C.                |

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**Court No. - 33**

**HON'BLE VIKAS BUDHWAR, J.**

1. Heard Sri Suhel Ahmad, learned counsel for the petitioner and Sri Gaurav Singh, learned Standing Counsel, who appears for State-respondents.

2. The case of the writ petitioner is that the husband of the writ petitioner namely, Anwar Khan who was working as Urdu Translator in Reserve Police Line, Bulandshahr and he was allotted Government accommodation bearing House No. 08/11, Class 2nd, Reserve Police Lines, Bulandshahr, died-in-harness on 21.12.2024. The writ petitioner claims to be the widow of the deceased who is already in occupation of the official accommodation, however, now eviction notice has been issued requiring the writ petitioner to vacate official accommodation.

3. Learned counsel for the writ petitioner has submitted that the the eviction notice cannot be implemented and the writ petitioner cannot be evicted, particularly, when the writ petitioner is in the process of applying for compassionate appointment and looking into the status as well as the position of the writ petitioner coupled with the fact that the writ petitioner does not possess any independent house of her own, the writ petitioner had not evicted.

4. In the opinion of the Court, once the husband of the writ petitioner expired then a reasonable time is to be accorded so as to enable the widow of the deceased to arrange another accommodation.

5. Since the death stood occurred on 21.12.2024 and the eviction notice which is subject matter of challenge is dated 21.11.2025 and in absence of any legal right to retain the quarter, this Court does not find the present case

to be a fit case for interference.

6. Accordingly, no good ground is made out to interfere, the writ petition stands **disposed of**.

**March 10, 2026**  
Ashu

**(Vikas Budhwar,J.)**